

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 219 of 2018

IN THE MATTER OF:

Marg Limited

...Appellant

Vs

Tata Capital Financial Services Ltd.

....Respondent

Present:

For Appellant:

For Respondent: Mr. Amit Gupta and Ms. Mansi Kukreja, Advocates.

ORDER

03.08.2018: On 12th July, 2018, when the matter was called for nobody appeared on behalf of the Appellant. To give one more opportunity to the Appellant, we adjourned the case. Today also inspite of repeated calls nobody appeared for the Appellant. Learned counsel for the Respondent submits that all the time Appellant pleaded for settling the matter but it is not taking any steps for settlement. In this circumstance, while we are not condoning the delay, appeal is dismissed for non-prosecution.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/uk